



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 23 अगस्त, 2025 / 01 भाद्रपद, 1947

हिमाचल प्रदेश सरकार

FOOD, CIVIL SUPPLIES & CONSUMER AFFAIRS DEPARTMENT  
HAMIRPUR, DISTRICT HAMIRPUR

NOTIFICATION

*Dated, the 21st August, 2025*

**No. FDS-HMR-LPG/12-III.**—In supersession of all previous orders and notifications and in exercise of the powers conferred upon me under clause 9 (e) of Liquefied Petroleum Gas

110—राजपत्र / 2025—23—08—2025

(4931)

(Regulation of Supply and Distribution) Order, 2000 and 3(1)(e) of H.P. Hoarding and Profiteering Prevention Order, 1977, I, Amarjeet Singh, IAS, District Magistrate, Hamirpur, District Hamirpur do hereby fix the additional charges of domestic LPG 14.2 Kg., 19 Kg., 10 Kg., 5 Kg. and 2 Kg. filled refills for door delivery in Urban area and in respect of other places/focal points delivery to be charged by the LPG distributors in District Hamirpur with immediate effect as under:—

Sl. No.	Name of Places	LPG weight (in Kilograms)	Additional labour and Transportation charges of LPG filled cylinder
<b>Hamirpur Gas Service Hamirpur, Distt. Hamirpur</b>			
1.	<b>Door Delivery in Urban Area</b>		
	Municipal Committee Area Hamirpur Ward No. 1, 2, 3, 4, 6, 7, 8 and NIT College, Anoo.	14-2	31-00
		19-0	41-00
		10-0	22-00
		05-0	11-00
		02-0	04-00
<b>Focal Points located on main Road</b>			
1.	Hamirpur to Jhanyari Devi	14-2	31-00
		19-0	41-00
		10-0	22-00
		05-0	11-00
		02-0	04-00
2.	Hamirpur to Chowki, Kuthehra, Majhog and Chabutra, Grna da Gallu, Kalnjhari, Hamirpur to Jolsapper, Rangas, Jalari, Balduhak, Jeehan, Dhaneta, Kangoo.	14-2	35-00
		19-0	47-00
		10-0	25-00
		05-0	12-00
		02-0	05-00
<b>Focal points located on Link Road</b>			
1.	Anu to Khasgran, Kohladi and Anu Khurd		
2.	Hamirpur to Jhanyara, Daruhi, Khaggal, Dulehra, Bajuri, Masyana, Kaswad, Payadkad, Bakarti, Roppa, Nalti, Dudhana, Brahladi, Nara, Patiyahu Dohag, Dakohal, Dohadwin, Abdyal, Baranda and Dangori.		
3.	Amroh Road to Amroh, Pastal, Chalahd, Bugdhar, Ghuhah, Jatehdi, Ghirthehdi.		
4.	Majhog to Bala, Ropa and Karsai		
5.	Khaggal to Bhatwara		
6.	Jol Sapper to Sohari		
7.	Tikker to Tikker village		
8.	Nareli to Jhalwani and Dalwana		
9.	Village Balhchowk, Jiwani and Sashan		
10.	Ser Balouni to Changer Galot		
11.	Maloti to Dhanpur		

12.	Kuthera to Dalwan, Dhunatar and Panyala	14-2	43-00		
13.	Kuthera to Dei da Naun				
14.	Ghrana to Bari				
15.	G.P. Matti Tihra to Gawan Rara				
16.	Baadi to Dalyauh				
17.	Kulehda to Kathwin	19-0	57-00		
18.	Masiyana to Patiyahu	10-0	30-00		
19.	Tikker to Budhwin Chowk	05-0	15-00		
20.	Panyala Subordinate Board to Badla	02-0	06-00		
21.	Dadhui to Balhi				
22.	Vikas Nagar to Himunda Colony				
23.	Galot se Kirwin				
24.	Laleen to Bhadroli				
25.	Bye Pass to Bajuri, Kakru, Shihuni				
26.	Sohari to Parla Jol Sapper				
27.	Rangas to Booni, Jamnoti, Kangoo				
28.	Magra to Bhatha				
29.	Rail to Mangli Da Gugga				
30.	Rangas ITI to Bhou				
31.	Balah Chowk to Babe di Kutia				
32.	Sadhwan to Rangaad				
33.	Panyala to Jheehan				
34.	Harizan Basti Kakru				
35.	Khas Gran to Muthan				
36.	Village Bahal G.P Matti Tihra				
37.	Ghumarda to Ree Lahul				
38.	Jhalwani to Nareli				
39.	Kangri, Karara				
40.	Lakui, Khainda, Rakdiyal, Kohaldi, Bassi,				
41.	Kuthera Buhla, Bhud, Kuthera Uperla				
M/s Saheed Surjeet Singh Gas Service, Hamirpur					
Door Delivery in Urban Area					
1.	Municipal Committee 3 Ward No. 5, 9, 10, 11, Dosadka, Polytechnic College Baru, Lalhari.	14-2	31-00		
		19-0	41-00		
		10-0	22-00		

		05-0	11-00
		02-00	04-00
<b>Focal Points located on main Road</b>			
1.	Mohin, Broha, Ghanal, Balh, Mattan Sidh, Dugha, Loharda, Didwin Tikkar, Tal, Bhira, Kohli, Samrala, Dharog, Morsu, Sidhpur Chowk, Bumana.	14-2	31-00
		19-0	41-00
		10-0	22-00
		05-0	11-00
		02-00	04-00
2.	Kalnjhri, Kot and Thana Darogan		
3.	Amned, Chamned, Balute, Pandher, Aman, Kehrwin, Baloh, Dimmi, Sakander, Bharnot, Lambloo, Bohni, Cheorein Harsan, Narsin, Baffrin.		
4.	Hamirpur to Sawahal, Majhot, Kakryar, Kale Amb, Naungi, Tapre, Tauni Devi, Barin Mandir, Dhalot, Shishwan Dhangoo, Thana Loharan, Lambloo.	14-2	35-00
		19-0	47-00
		10-0	25-00
		05-0	12-00
		02-0	05-00
5.	Hamirpur to Gawardu, Uhal, Nanote, Bhater		
6.	Manyana, Ropa, Bani, Darkoti		
7.	Hamirpur to Lagdevi, Surah, Pohanj, Charian-Di-Dhar, Jandru.		
<b>Focal points located on Link Road</b>			
1.	Bhira to Kallar, Jharnot, Kasiri, Jol, Jasour, Lahar, Halyana, MattanSidh to Taropka via Baroha, Mulana, Ghurar.		
2.	Dugha to Panjyali, Balh to Middle School and Bhatti		
3.	Lagwan to Gasota, Gosota Mahila Mandal to House of Sh. Raghuvir Singh, Kangru.		
4.	Lambloo to Lambloo Village, Dughli, Davrehra		
5.	Baffrin to Harned		
6.	Lagwan to Gudhwin		
7.	Sakander to Kehlwin, Bharnot		
8.	Tal to Badhar, Kapoti, Rahjol, Dharnasi, Daryota, Kadhryna, Kakryana, Maserdu, Rihlya.		
9.	Baloh to Baloh Village, Ghollan da Gehra, Jhamber, Birdi to Lapodu.		
10.	Chamned to Bikleshwar, Badol Basti, Vill. Pandher, Balu.		
11.	Kalangri to Sarakhar, Karara, Dwah		
12.	Kehdru Vill., Halana	14-2	43-00

13.	Kale Amb to Gahra Roppa, Bhalera, Bhati	19-0	57-00
14.	Kotlu to Karah	10-0	30-00
15.	Gawardu to Karsoh	05-0	15-00
16.	Uhal to Parnali, Ladiyar, Tiyan, Mahrana	02-0	06-00
17.	Aman to Aman Village		
18.	Hamirpur to Lower Ghanal		
19.	Barin to Vill. Mahare Ambi, Chatrial, Barin Darogan, Sawlwa.		
20.	Hamirpur to Khayah, Bhaddu, Roppa, Kangri, Muhi to Duhak, Chhatruhru.		
21.	Sidhpur to Vill. Sidhpur, Sahnwin		
22.	Dhagneri and Vill. Bajuri		
23.	Nanote to Jamli		
H.P. State Civil Supplies Corporation Gas Agency, Badsar			
Focal points located on Main Road			
1.	Badsar, Mehre, Bani, Bhakreri and G.P. Balah	14-2	31-00
		19-0	41-00
		10-0	22-00
		05-0	11-00
		02-00	04-00
2.	Bumbloo, Salouni, Tikker Rajputan, Kothi, Kalain, Har, Lahdi, Nanawan, Kadsai and Village Makkar.		
3.	Jhiralari, Sukahar Khhud and Ropari		
4.	Hadeta, Sareri and Gahalian		
5.	Jaode Amb, Datouli and Jeyoli Devi		
6.	Dandru, Kaswar and Ambehdi		
7.	Bijhri and Soharin		
8.	Deotsidh and Chakmoh		
9.	Garli, Harsour, Khajiyan, Usnar and Bhalth		
10.	Fahal, Palasi and Galore	02-0	05-00
11.	Dhangota via Salouni and Bijhar		
12.	Maharal and Baragran		
13.	Gangot via Garli		
Focal points located on Link Road			
1.	Biar, Akrana, Ghumarli, Awa, Runi and Kanoh		
2.	Beri, Khandmi, Changer and Galot		
3.	Lower Hadeta, Baloh, Amroh, Bahal Kadsai and Sr. Sec. School Bhalu		
4.	Dalchera, Bahal and Buthan		

5.	Kashmir, Jasai and Dhad		
6.	Gardi, Panga, Lokah, Semela & Nichla Semela, Bara and Tajyar.	14-2	43-00
7.	Kuriyal, Matkar and Dabhriyana	19-0	57-00
8.	Kohedra, Palehra and Kehrota	10-0	30-00
9.	Dhabiri, Ghor, Vill. Ghor, G.P. Dangot, Batlahu, G.P. Jeoli Devi, Upper Road, Sehli, Bhevad	05-0	15-00
10.	Jhajiyani, Nain and Rapper	02-0	06-00
11.	Bhutlar, Lower Pathliyar and Majra		
12.	Lanjyana, Gandholi, Shanvi & Palvi, Sanahi and Kargoo.		
13.	Kulehra, Kathiyana, Ropari and Kaned		
14.	Kaloh, Shiv Mandir and Govt. School		
15.	Daloura, Jindwin and Jharnot		
16.	Sathwin Dakhyoda and Sudar		
17.	Jharmani, Kuthera, Bhal, Kadsai, Upper Kadsai, Nichli, Kultheen and Bhire.		
18.	Nariana, Tal, Ropari, Mangul, Goies, Dadoh and Fahlu.		
19.	Village Chuan, Ghumarli, Nalehra		
H.P. State Civil Supplies Corporation Gas Agency, Sujanpur			
1.	Municipal Committee Area Sujanpur All wards of MC and Baleth.	14-2	28-00
		19-0	37-00
		10-0	20-00
		05-0	10-00
		02-0	04-00
Focal Points located on Main Road			
1.	Tihra, Chamiyana, Patlander, Lambri, Chouri, Kasiri and Bherda.		
2.	Palahi, Vir Bhagehra, Beri	14-2	32-00
		19-0	43-00
3.	Dosarka, Banal, Karot, Chabutra, Chuhak, Chalokhar	10-0	23-00
		05-0	11-00
4.	Bajrol, Kakkar, Gubber, Kheri, Khanouli, Sachuhi, Bazahar & Tehsil Sujanpur and nearest village attached with link road of Hamirpur Block.	02-0	05-00
Focal points located on Link Road			
1.	Sapahal, Madehtar		
2.	Rangar to Dhayal, Tapra, Dhirail, Batani, Naglambar		
3.	Bhatera and Thalakna		
4.	Kenered link road		

5.	Bughol Thada, Baloh Garodu Mihale	14-2	43-00
6.	Kakkar via Beri, Khanouli & Village Bherda		
7.	Tapal Dhar and Dhudhla		
8.	Jandru	19-0	57-00
9.	Nalahi, Asthotha	10-0	30-00
10.	Village Uperli Behri near solar light piple tree, Nichli Behri, Jenali Pulh, Village Chahad, Ochlahru, Lahru.	05-0	15-00
11.	Jol, Samona, Mehelru, Poi, Chamarda, Chaptehad, Bahdu & Kudana.	02-0	06-00
12.	Tihra village, Dadar, Bhadin, Chhaned, Dhamriyana, Gaddi village, Luhar Basti, Thadda, Chamiyola, Jayad, Soud, Dharol, Bhatani, Jandar, Tappera, Rangar.		
13.	Dadla, Sarol, Manglehad, Gujrehda, Nihari, Balag, Balehu, Kherdu, Loungni, Badehi, Jalran, Barin, Jhalehd, Balana.		
14.	Banal to village Sarohal to SC Basti		
15.	Village Bhadei (Dhanotu)		
Sai Indane Gas Service, Bhoranj			
Focal points Located on Main Road			
1.	Nagrota, Bassi, Bhoranj, Bhareri	14-2	29-00
		19-0	39-00
		10-0	20-00
		05-0	10-00
		02-0	4-00
2.	Tarkwari, Bhumplughat, Awahdevi, Samirpur, Barara, Jhanikar, Tikkar Khatriyan, Kanjian.	14-2	32-00
3.	Dhamrol, Sulgwan, Jahu, Mundkhar, Nailly-Jamli (Main Road), Houd, Badehar.		
4.	Kakkar, Chandruhi, Klahu, Amroh, Bhukkar		
5.	Sadhrian, Bhiar, Mehal, Kharwar, Patta, Ladrour, Dasmal, Karohta, Manoh.	19-0	43-00
6.	Balokhar, Aghar, Bhota, Kothi, Sour, Mair, Ukhli, Saned, Dain, Pundar, Mansuhi.	10-0	23-00
7.	Jakhyol, Behdwin, Dhirwin	05-0	11-00
8.	Tooh, Karha, Piplu	02-0	05-00
9.	Hadyani, Palpal		
10.	Patnoun, Dadu, Hanoh Main Road		
Focal points located on link road			
1.	Dhasmai, Bhadrudi, Balhe, Thalotu, Badoh, Khuthrin, Lathwan, Thana, Saharwin, Daroon,Gadru, Bhounkhar.		

2.	Ladrour illage inside Kouli Hatti, Ladrour Khurd		
3.	Matlana, amlehra, Buhana, Hayod, Gadola, Badehru, Bhmnoh, Dari, Damue, Bohan.		
4.	Doh Village Chhouun, Ghalera, Nadyoh, Jijwin, Dalalar 8.		
5.	Jhinjakai, Bhagetu, Neri, Ghuran, Pandwin, Chalera, Jaral.		
6.	Chunta, Pandwin, Gouta, Bhagot, Gouta-Palsoti		
7.	Fafan, Ladwin, Patta Village, Droundla		
8.	Bakhuta, Tihra, Jad, Bardu, Maire, Nahalwin, Toh, Ambi, ManohVillage to Chauhan Cruiser.	14-2	43-00
9.	Chaab, Plasi, Chaab to Nailly link road, Mundkhar Tulsu.	19-0	57-00
10	Badehar Ward No. 03, Jol, Kohta, Naltu, Bairi Brahmana, Jadoh, Dyog, Kharingan, Chharail, Hanoh Village.	10-0	30-00
		05-0	15-00
		02-0	06-00
11.	Fagluhi, Garsahar, Sahi, Faglot		
12.	Sapluhi, Kot Masanda, Majouh		
13.	Bajdouh, Jouh, Sareda, Pipli, Dhar		
14.	Kot, Bhiar, Takouta, Bhated, Kosad, Kot Langsan, Karyali, Dharoun.		
15.	Nahlwin, Lundri, Dhanwin, Baturda, Bhuthwin, Agnihoriyan Village.		
16.	Tarkwari Village, Ghumarli, Rashon, Bhadru, Parol, Darobri, Tasmai, Sahalwin, Jhambar.		
17.	Dhamrola, Kharwar, Lahrana Village link road, Kohlwin.		
18.	Kakrot, Bhour Ward No. 04, Dhar, Kalyal, Nadoh, Bahanwin Village from School, Manwin Village link road, Ladhera.		
19.	Bhola, Plasi, Nandhan, Rathwani, Kotlu, Balet		
20.	Balore, Samlog, Bhakreri, Sangrwar, Khatarwar Village, Badyana.		
<b>H.P. State Civil Supplies Corporation Gas Agency, Nadaun</b>			
<b>Door Delivery in Urban Area</b>			
1.	Nadaun Nagar Panchayat Area	14-2	31-00
		19-0	41-00
		10-0	22-00
		05-0	11-00
		02-00	04-00

Focal points located on Main Road					
1.	Nadaun to Jalari, Kaloora, Bhumpal, Dangri, Har Mandir	14-2	35-00		
2.	Nadaun to Bharmoti, Kohla, Tereti, Fethpur Chowk, Chhamb.				
3.	Nadaun to Sera, Bela, Doli Gharan, Rakkad, Karyah, Tereri.			19-0	47-00
				10-0	25-00
		05-0	12-00		
4.	Nadaun to Bara, Chouru, Bhumpal, Naughi, Rangas, Chilian, Batran, Kangoo.	02-0	05-00		
5.	Nadaun to Duhak, Ratiyal, Badhera, Sereri, Galore, Sera, Kitpal, Kandola, Putdiyal, Jhallan, Pansai, Dhaneta, Mansai.				
6.	Nadaun to Gouna, Babe Di Kutiya, Gouna, Karour, Basaral.				
7.	Nadaun to Kamlah, Jehreri, Booni, Balduhak, Duhak, Baldyal, Panyala.				
8.	Nadaun to Jain Chowk, Pattan Bazaar, Seri, Trimurti Campus, Bela, Amtar Tillu.				
Focal points located on Link Road					
1.	Nadaun to Galu, Sai, Manjheli, Karandi, Jasibherad	14-2	42-00		
		19-0	56-00		
2.	Bahi, Kashmir, Dar, Thappal, Panyali, Bahal, Karsai, Baloh, Sanai, Telkad, Dadoh, Goies, Tihari.	10-0	30-00		
		05-0	15-00		
		02-00	6-00		
Vaishnavi Indane Gas Service, Samtana					
Focal points located on Main Road					
1.	Samtana, Chaukri, Panyali, Maira, Baroti, Phayalu, Bhail, Ambota, Thana, Lahra, Riyala.	14-2	31-00		
		19-0	41-00		
2.	Janaihan, Baag, Samtana Khurd, Balla	10-0	22-00		
3.	Dhangota, Ghumarth, Nandal, Sudar, Batlahoo, Jabli, Harala, Khan,Daber,Suglani.	05-0	11-00		
		02-0	04-00		
Kaushal Indane Gramin Vitrak, Kashmir					
Focal points located on Main Road					
1.	Kashmir to Malag ( Kangoo)	14-2	31-00		
2.	Kashmir to Badhera				
3.	Kashmir to Galore Khas	19-0	41-00		
4.	Kashmir to Lahra				
5.	Kashmir to Jassai	10-0	22-00		
6.	Kashmir to Goies				

7.	Kashmir to Gahli	05-0	11-00
8.	Kashmir to Dhaneta	02-00	04-00
9.	Kashmir to Beharad		
10.	Kashmir to Tipper		
Janta Indane Gramin Vitrak, Chakmoh			
Focal points located on Main Road			
1.	Gram Panchayat Chakmoh	14-2	30-00
		19-0	40-00
		10-0	21-00
		05-0	11-00
		02-00	04-00
Focal points located on link road			
1.	Chakmoh to Ghangot Kalan		
2.	Chakmoh to Garli <i>Via</i> Sarla		
3.	Chakmoh to Usnar Kalan <i>Via</i> Sarla Garli		
4.	Chakmoh to Jhanjiani <i>Via</i> Shahtalai Had Pattain		
5.	Chakmoh to Baragran <i>Via</i> Chowki		
6.	Chakmoh to Jamli <i>Via</i> Chowki		
7.	Chakmoh to Maharal <i>Via</i> Sakri Bridge Samela		
8.	Chakmoh to Samela <i>Via</i> Sakri Bridge Samela		
9.	Chakmoh to Sathwin <i>Via</i> Sakri Bridge Samela Sakroh		
10.	Chakmoh to Bijhari	14-2	35-00
11.	Chakmoh to Balh Bihal <i>Via</i> Bijhari	19-0	47-00
12.	Chakmoh to Dandwin <i>Via</i> Bijhari	10-0	25-00
13.	Chakmoh to Kathiana <i>Via</i> Bijhari Dandwin Paplohal	05-0	12-00
14.	Chakmoh to Soharin <i>Via</i> Bijhari	02-0	05-00
15.	Chakmoh to Kulehra <i>Via</i> Bijhari Sohari		
16.	Chakmoh to Kiara Bag <i>Via</i> BijhariMangnoti		
17.	Chakmoh to Railly		
18.	Chakmoh to Dhangota <i>Via</i> Bijhari, Balh Bihal		
Focal points located on link road			
1.	Chakmoh to Ghorl Dhabiri <i>via</i> Buthan		
2.	Chakmoh to Dalchera		
3.	Chakmoh to Kalwal		
		14-2	43-00
		19-0	57-00
		10-0	30-00
		05-0	15-00

		02-0	06-00
4.	Chakmoh to Raillyjajri		
5.	Chakmoh to Sakroh Via 12 Manina Da Paroh		
<b>Vipan Indane Durgam Kashetra Vitrak, Kakkar</b>			
<b>Focal Points located on Main Road</b>			
1.	Kakkar, Kakkar to Bajrol, Kakkar to Bherda.	14-2	28-00
		19-0	37-00
		10-0	20-00
		05-0	10-00
		02-0	04-00
<b>Focal points located on Link Road</b>			
2.	Kakkar to Jiyana		
3.	Kakkar to Bharaian Di Dhar		
4.	Kakkar to Kathuwan Ki Dhar		
5.	Kakkar to Chhamb	14-2	31-00
6.	Kakkar to Thale	19-0	41-00
7.	Kakkar to Mandhiyar	10-0	22-00
8.	Kakkar to Purli	05-0	11-00
9.	Kakkar to Kunsara	02-0	04-00
10.	Kakkar to Utpur		
11.	Kakkar to Gubhar		
12.	Kakkar to Khanouli		

**TERMS AND CONDITIONS.—**

1. The LPG distributor shall issue cash memo to every consumer showing complete name, address and consumer number and shall also retain duplicate copy of each cash memo for the inspection purpose required by inspecting authority.
2. The LPG distributor shall ensure to print/mention the retail sale price of filled LPG refill on cash memo and door delivery or transportation charges whichever is applicable, separately and as well as on vehicles supplying LPG refills as per recommendation/directions of Hon'ble Estimates Committee of H.P. Vidhan Sabha.
3. The LPG distributor shall not pressurize the consumer to purchase other equipment's i.e. gas stove etc. while issuing new Gas connection and shall issue LPG connection on priority basis.
4. Every LPG distributor shall display the daily stock position/price of the LPG refill on a conspicuous place in the premises of LPG agency and at storage point as well.
5. The LPG distributor shall also ensure to book the refills telephonically on the request of the consumer as well as in person.

6. The LPG distributor shall not charge more than the R.S.P. of filled LPG refill plus door delivery charges or transportation charges fixed by the District Magistrate, Hamirpur in any case. The rates of the door delivery shall be charged only when door delivery is made.
7. The LPG Distributor shall ensure to maintain the proper record of the receipt and distribution of the LPG refills and maintain register in following manner.

Date	Opening Stock	Receipt	Invoice No.	Total 2+3	Issues Refills	Against	To Other Distribution Point	To defective Stock	Total 6+7+8 +9	Closing Balance
1	2	3	4	5	6	7	8	9	10	11

8. The LPG distributor shall also ensure to supply LPG refills to the consumer on the terms and conditions/jurisdiction laid down by the concerned oil company and also ensure that the refill supplied to the consumer is having standard weight, sealed and equipped with safety cap and for this purpose weighing scale shall invariably be kept in delivery van by the LPG distributor.
9. The LPG distributor shall also ensure immediate redressal of complaint lodged by the consumer on account of leakage of LPG refill and other reasons immediately and render the service of a trained mechanic free of cost keeping in view the security measures.
10. The distributor shall also ensure to furnish monthly report immediately at the end of every month or as and when required by the District Controller, Food, Civil Supplies & Consumer Affairs, Hamirpur in respect of receipt and distribution of LPG cylinders.
11. During the period of shortage of LPG refills, the distributor shall distribute LPG refills to the consumers strictly as per directions of The District Magistrate/District Food & Supplies Controller, Hamirpur and concerned FSO/Inspector Food, Civil Supplies & Consumer Affairs.
12. The LPG dealer will allow cash and carry rebate of Rs. 29.26/- to the consumer on every refill when the refill is received from the LPG Godown or Showroom on the explicit request of the consumers.
13. The LPG dealer will supply LPG refills to the consumers strictly as per area of operation fixed by the Oil Companies. Any deviation will be made only with the prior approval of the DC/DCFCS & CA Hamirpur and Sales Manager, of concerned Oil Company.
14. The distributor shall ensure installation of public address system (loud speaker) on the delivery vehicles, weighing machine, laminated copy of route chart as well as latest retail sale price of filled refill plus transportation/door delivery charges separately fixed by Deputy Commissioner, Hamirpur, District Hamirpur.
15. The LPG distributor shall ensure the supply of LPG Refill to the consumer in the respective area strictly as per the route chart fixed by the District Magistrate. If change in route chart has to be made because of any unavoidable reason, the LPG distributor shall have to inform the office of Deputy Commissioner/Distt. Controller, Food, Civil

Supplies & Consumer Affairs, Hamirpur invariably prior to making such changes in route chart.

16. Additional cooliage/transportation charges will remain in force till the same are revised while retail sale price of filled LPG refill may vary as per revision by the concerned oil marketing company from time to time.
17. Any contravention of the conditions mentioned above, will be viewed seriously and action under section 3/7 of the Essential Commodities Act, 1955 shall be taken against the defaulting LPG distributor.

Sd/-  
(AMARJEET SINGH, IAS.),  
District Magistrate,  
Hamirpur, District Hamirpur.

## STATE AUDIT DEPARTMENT

### NOTIFICATION

*Dated, the 21st August, 2025*

**No. 1-31/67-Fin. (LA) Vol-15(Part)-5488.**—The Governor, Himachal Pradesh is pleased to order the following transfers without TTA and Joining Time, with immediate effect:—

Sl. No.	Name of Officer	From	To
1.	Sh. Sandeep Kamal, Deputy Controller.	Resident Audit Scheme, Atal Medical & Research University, Nerchowk, Mandi.	Resident Audit Scheme, CSK H.P. Agriculture University, Palampur, Distt. Kangra against the vacant post of Joint Controller.
2.	Sh. Vikas Dhawan, Deputy Controller.	Resident Audit Scheme, Sardar Patel University, Mandi.	Resident Audit Scheme, Sardar Patel University, Mandi alongwith the additional charge of the post of Deputy Controller, Resident Audit Scheme, Atal Medical & Research University, Nerchowk, Distt. Mandi.

By order,

Sd/-  
Principal Secretary (Finance).

**TOWN AND COUNTRY PLANNING DEPARTMENT****NOTIFICATION***Shimla-2, the 22nd August, 2025*

**No. TCP-A(3)-3/2025.**—WHEREAS, the draft notification to carry out amendments in the Himachal Pradesh Town and Country Planning Rules, 2014, was notified *vide* this Department notification of even number dated 13th June, 2025 and published in the Rajpatra (e-Gazette), Himachal Pradesh dated 16th June, 2025 for inviting objection(s) and suggestion(s) from the person(s) likely to be affected thereby within a period of thirty days from the date of publication of the said notification in the Rajpatra (e-gazette) Himachal Pradesh;

AND WHEREAS, objection(s) and suggestion(s) have been received within the stipulated period by the State Government in this behalf and the same have been considered and rejected;

NOW, THEREFORE, in exercise of the powers conferred by section 87 of the Act, 1977 (Act No. 12 of 1977), the Governor, Himachal Pradesh is pleased to make the following rules further to amend the Himachal Pradesh Town and Country Planning Rules, 2014 notified *vide* this Department Notification No. TCP-A (3)-1/2014-I dated 1st December, 2014 and published in the Rajpatra (e-Gazette), Himachal Pradesh on 1st December, 2014, namely:—

**1. Short title and commencement.**—(i) These rules may be called the Himachal Pradesh Town and Country Planning (Fourteenth Amendment) Rules, 2025.

(ii) These rules shall come into effect from the date of its publication in the Rajpatra (e-Gazette), Himachal Pradesh.

**2. Amendment in Rule 16.**—In Rule 16 of the Himachal Pradesh Town and Country Planning Rules, 2014 (hereinafter referred to as the ‘said rules’):

(a) after sub rule (4), the new sub rule (5) and (6) shall be inserted, namely:—

“(5) The fee for availing Premium FAR (Floor Area Ratio) in **commercial use cases (including tourism activities)** shall be as specified below:

Sl. No.	Base FAR	Premium FAR	Charges/ fee for Premium FAR
1	2	3	4
1.	Base F.A.R as per applicable norms	Upto 0.25	@ 5000 per Sqmtr. of built Area
2.		Above 0.25 to 0.50	@ 7500 per Sqmtr. of built Area

**Note.**—

1. Above charges/fee shall be applicable in Municipal Corporation/Municipal Councils. The remaining Urban Local Bodies *i.e.* Nagar Panchayats shall levy fee 80% of the above-prescribed charges/ fee respectively.

2. The Planning Area/Special Area shall levy fee @ 80% of the above prescribed charges/fee under column No. 4.
3. For all plots directly abutting and falling within 100 mts. distance from control line of 4-Lane National Highway, other National Highways and State Highways, the above prescribed charges/fee shall be charged @ 150%, 130% and 120% respectively.
4. Aforesaid charges/fee of Premium FAR shall not apply to the Real Estate Projects and Special Commercial Buildings as specified under Rule II (a) of Appendix-1.

(6) In case the closed basement floor(s) is/are opened for parking purposes, a fee of 1500/- rupees per square meter of the built-up area of that floor shall be applicable. Provided that, if the designated parking floor is used for any other purpose except for parking, the concerned individual/owner shall be liable to pay a penalty of Rs. 3.00 lacs and will have to restore the floor to parking purpose. The imposition of such penalty shall not, in any manner, be deemed to regularize the aforementioned floor. And in case of continued offence, after 06 months, additional penalty of Rs. 5.00 lacs be imposed and statutory action as per HP TCP Act, 1977 and Rules, as deemed fit, shall be initiated against the concerned owner of the property/building.”

**3. Amendment in Appendix-1.**—In Appendix-1 of the Himachal Pradesh Town and Country Planning Rules, 2014, in serial number III General Regulations,—

(a) Regulation 31, shall be substituted, namely:—

“31. (1) For all buildings located on valley side or hill sides of the roads and having minimum clear setback of 2.0 M within the plot, after controlled width/retaining wall and having clear access from the road, open to sky parking (uncovered and parallel to the building) on 50% frontage of such setback shall be permissible. In case of buildings on valley side, owners shall be permitted to construct temporary steel frame structure/ramp on 50% frontage of such setback for open to sky parking. The temporary parking platform so proposed should be see-through/perforated/meshed (not solid sheet) in order to have sufficient gaps/spaces for light and ventilation and should not obstruct any disaster management efforts and smooth flow of traffic on the abutting road and should be duly certified by a registered Structural Engineer.

(2) **Opening of a closed basement floor(s) only** (floor retained as closed due to site slope constraints), shall be permissible in an authorized building, for parking purposes, provided that a feasible vehicular access is available either from the existing parking floor/another alternative road or/through installation of mechanical parking lift may be provided on any of the setbacks where minimum of 3.00 M wide width is available. The fee as prescribed under rule 16(6) shall be payable. In such cases, relaxation in F.A.R. and building height shall be deemed to have been granted. In no case, such parking floor(s) shall be used for any other use. The building owner shall give and affidavit in this regard. The owner of the building shall be solely responsible for the stability of the structure for opening of closed floor for parking. Structural stability certificate in this regard shall be submitted by the applicant duly vetted form Class-A registered Structural Engineer or the Structural Engineer of HPPWD/HIMUDA along with other requisite documents.

**Explanation.** — Notwithstanding anything contained in Development Plans prepared for Planning Areas and Special Areas and in areas referred under Appendix-I appended to these Rules, the provisions contained in sub-regulation (1) and (2) shall apply.

- (b) After Regulation 32, following new Regulation(s) 33 and 34 shall be inserted, namely:—

**“33. Premium FAR :—**

Premium FAR of 0.25 to 0.50 over and above the permissible FAR will be allowed only for commercial use in plots having area more than 500 Sq. mts. on payment of charges/ fee prescribed under Rule-16, subject to the following conditions:

- (a) The Premium FAR shall only be applicable for **Commercial use (Including Tourism Activities)** and the same shall be allowed subject to width of abutting road i.e.
  - For road having width more than 5.00 M, the additional premium FAR would be 0.25.
  - For road having width more than 7.00 M, the additional premium FAR would be 0.50.
- (b) The overall building height shall conform to the vertical limitation, as prescribed in the respective development plan/H.P. TCP Rules, 2014.
- (c) The premium FAR is purely an enabling provision; it cannot be availed by any person as a matter of right.
- (d) The premium FAR shall not be used as a tool to regularize un-authorized structure(s).

**Explanation.**—Notwithstanding anything contained in Development Plans prepared for Planning Areas and Special Areas and in areas referred under Appendix-I appended to these Rules, the provisions contained in this regulation shall apply for premium FAR **in commercial use (including tourism activities)** except Shimla, Kullu Valley, Dharamshala and Kasauli Planning Areas.”

**34. Heritage Zone/Area**

- (i) In Heritage Zone/Area demarcated in Development Plans notified by the Government, Registered Private Professionals of Class-A category, as specified under Rule 17 of the Himachal Pradesh Town and Country Planning Rules, 2014, shall submit the building plans to the authority exercising the powers of the Director (Town and Country Planning). The said authority shall forward the proposal to the State Heritage Advisory Committee. Based on the recommendations of the Committee, the concerned office shall submit the case to the State Government. In such cases, in-principle approval shall be granted by the State Government, following which the competent authority shall issue the development permission.

**Explanation.**—Notwithstanding anything contained in Development Plans prepared for Planning Areas and Special Areas and in areas referred under Appendix-I appended to these Rules, the provisions contained in this regulation shall apply.

- (ii) **Green Area.**—In the Green Areas notified by the State, the concerned authority shall submit proposal to the Director, Town and Country Planning. After examining, the Director shall send the case along with its recommendation to the State Government. Based on the said recommendation, the State Government shall grant approval in principle.”

**4. Amendment of Appendix-10.**—In Appendix-10 of the Himachal Pradesh Town and Country Planning Rules, 2014, Regulation 5 shall be substituted, namely:—

**5. Cancellation of Registration and fine.**—The Director (TCP) may suspend or cancel the Registration of any Town Planner/Architect/Structural Engineer/Engineer/Geologist/Draughtsman/Surveyor, or impose the fine from Rs. 50,000 to Rs. 2,00,000 based on the severity of the offence, who in the opinion of the Director, is not carrying out the requirements of the Zoning Regulations framed under Interim Development Plan, Development Plan and the Guidelines issued under the Himachal Pradesh Town and Country Planning Act, 1977 and the Himachal Pradesh Town and Country Planning Rules, 2014 :

Provided that before the Registration is cancelled, first opportunity of being heard shall be afforded to the concerned Town Planner/Architect/Engineer/Draughtsman/Surveyor Depending upon the severity of the case, the Director may impose a fine which shall not be less than ₹ 50,000 (Fifty Thousand Rupees) and may extend up to ₹ 2,00,000 (Two Lakh Rupees) :

Provided that in cases where the matter remains unresolved or the non-compliance persists, a second opportunity of hearing may be granted to the concerned Registered Private Professional. Upon such hearing, the competent authority may order the suspension of registration for a period not exceeding six months, along with the imposition of a fine which shall not be less than ₹ 50,000 (Fifty Thousand Rupees) and may extend upto ₹ 2,00,000 (Two Lakh Rupees) :

Provided also that where the extent of the violation necessitate such action, the Director may, after granting a third opportunity of hearing, order the cancellation of registration, along with the imposition of a penalty, which shall not be less than ₹ 1,00,000 (Rupees One Lakh) and may extend up to ₹ 2,00,000 (Rupees Two Lakh) :

Provided further that the Architects, Engineers and Planners registered with the Council of Architecture, New Delhi under the Architects Act, 1972, the Institution of Engineers (India), Kolkata and the Institute of Town Planners (India), New Delhi respectively and empanelled with the Director shall only be suspended or cancelled by the said Institutions in which they are registered, on recommendations of the Director (TCP) only.

By order,

DEVESH KUMAR,  
Principal Secretary (TCP).

**HIMACHAL PRADESH HOUSING AND URBAN DEVELOPMENT AUTHORITY****NOTIFICATION***Dated, the 6th June, 2025*

**No. HIMUDA/Scheme/Private-Developer/2025-Admn.**—Whereas, Himachal Pradesh Housing and Urban Development Authority has been created under the Himachal Housing and Urban Development Authority Act, 2004 to plan and develop land and create infrastructure to meet the housing needs of different income groups and to provide for development schemes for mobilizing public and private resources for the promotion of housing colonies and related infrastructure;

And whereas, in the State of Himachal Pradesh, availability of Govt. land for the purpose of Development of Housing Colonies is scarce and purchase of big chunk of land at a place is a tedious and time consuming process involving consent of all land owners. Moreover, the land holdings of private people are very small. There is a lot of demand for plots and flats in the State at prominent places and various private developers are also introducing real estate projects in the State. With a view to cater housing demand in the State, it is felt promising to develop a scheme in collaboration with private developers/players having own land parcels and who intend to develop housing colony with the expertise and brand of HIMUDA.

Now therefore, CEO-cum-Secretary, Himachal Pradesh Housing and Urban Development Authority, in exercise of the power conferred by section 17 read with section 20 of the Act *ibid* proposes to frame the following scheme for development of real estate projects with private developers having their own land in collaboration with HIMUDA which would help in developing well planned, laid out and better developed real estate projects in the entire State with private association and will provide better living conditions for the public at large and the same is hereby published in the Rajpatra (e-Gazette), Himachal Pradesh for information of the general public. Any person who has any objection(s) or suggestion(s) with regard to the proposed scheme, he may send the same to CEO-cum-Secretary, HIMUDA within a period of 30 days from the date of publication of the said scheme in the Rajpatra (e-Gazette), Himachal Pradesh.

The objection(s) or suggestion(s), if any received within the above stipulated period shall be considered by the CEO-cum-Secretary (HIMUDA) before finalizing the said draft scheme namely:—

1. (1) This scheme may be called the Himachal Pradesh Development of Real Estate Projects with Private Developers in collaboration with HIMUDA Scheme, 2025.

(2) This scheme shall come into force from the date of publication in Rajpatra (e-Gazette), Himachal Pradesh.

2. (1) In this Scheme unless the content otherwise requires,—

(a) “Act” means Himachal Pradesh Housing and Urban Development Authority Act, 2004; and

(b) ‘Authority’ means the Himachal Pradesh Housing and Urban Development Authority established under section 3 of the Act.

(2) The words and expressions used but not defined in this Scheme shall have the same meaning as respectively assigned to them in the Act.

**3. OBJECTIVE OF SCHEME.**—(1) The objective of the Scheme shall be to collaborate with private land owners/developers to build Housing/Commercial Real Estate Projects for providing better living standard to general public.

(2) Under this scheme Private Developers possessing a minimum of Five Acres/25 Bighas of land in Himachal Pradesh will be eligible to collaborate with Authority for the development of real estate projects.

(3) Scheme envisages a minimum of 9% revenue sharing from the developer out of total revenue receipt from sale of inventory.

**4. SALIENT FEATURES OF SCHEME.**—Private Developers/Land Owners (hereinafter referred to as the ‘developer’) having contiguous chunk of land appropriately located for developing real estate projects may apply to the Authority under the scheme. After assessment and checking viability of the project, Authority if satisfied with the viability of the project may enter into an MOU with private developer.

**5. PRE MOU OBLIGATIONS.**—(1) Developer will apply to the Authority along with a copy of Jamabandi/Tatima and Demarcation Reports under this scheme.

(2) If required, the developer will get technical survey, slope analysis and soil investigation done.

(3) After checking the financial and physical viability of the project, Authority and Private Developer shall enter into an MOU for discharging other responsibilities and obligations under the scheme.

**6. POST MOU OBLIGATIONS.**—(1) Developer will transfer the land free from all encumbrances to Authority by way of registered sale deed at circle rate and the payment for land will be included in 91% share of developer as per this scheme and no additional payment will be made.

(2) Registration charges and stamp duty shall be paid by Authority to the Sub-Registrar.

(3) The Authority shall apply for No Objection Certificate of water, power supply; Forest Department, Fire Department, Pollution Department. The expenditure to obtain these No Objection Certificates shall be loaded to the project cost.

**7. PLAN APPROVAL AND RERA COMPLIANCES.**—(1) After the land is transferred by the developer to Authority, the Authority will get the plans and drawings prepared and submit the same to the competent authority for approval. In case for making of Plans and Drawings outside Architect is to be engaged, the cost of the same shall be borne by developer.

(2) The Authority shall apply to Real Estate Regulatory Authority for the registration of the project, after approval of the drawings from Town and Country Planning Department.

**8. ADVERTISEMENT AND SALE STRATEGY.**—After registration of the Project with Real Estate Regulatory Authority, the Authority and developer will devise the sale strategy of Units (Apartments) and advertise the project. No demand survey shall be permissible under Real Estate Regulatory Authority guidelines for consideration of money before registration of project with Real Estate Regulatory Authority. Third Party will be engaged for marketing on Social Media and setting up of Call Centre, the cost of which shall be borne by developer. The Commission to

Real Estate Agents/Brokers, if any, shall be decided and borne by developer. Builder tie up with Banks for loans to customers of the Project shall be done by developer with the assistance of Authority.

**9. EXECUTION OF THE PROJECT.**—(1) Development of the project will be done by developer from 70% corpus of funds raised in self-financing mode.

(2) It will be the joint responsibility of Authority and developer to develop and execute the project as per approved plans and drawings and in compliance to Real Estate Regulatory Authority guidelines.

(3) Authority will get the third party structural and quality audit done from reliable source.

(4) Before advertising the project for the sale both parties will decide on the period of construction of project.

(5) After completion of the project, Authority will own the responsibility regarding the maintenance and watch and ward etc. as per the provisions of Act and rules framed thereunder and the cost of the same shall be borne by Authority. During operation of Project the Watch and Ward expenses will be borne by developer.

**10. ACCOUNTING AND REVENUE SHARING.**—(1) Under this Revenue Sharing, Authority will charge fixed minimum percentage @ 9% of total receipts irrespective of Construction/Development/Land Cost. Authority charges may however be increased considering proposal and viability of the project.

(2) (A) The receipts from the primary sale of properties will be distributed as follows:

- *Developer: 91% of the total receipts or as may be decided.*
- *Authority: 9% of the total receipts (minimum) or as may be decided (70% of total receipt shall be reserved for project development to be met out of developers share).*

(B) Authority will regulate the secondary sales as per its rules and regulations.

(3) Separate Project ESCROW account will be opened in which all sale proceeds/installments related to the project will be credited. As per section 4(2)(1)(D) of Real Estate Regulatory Authority there shall be a separate bank account for housing project and 70% amount received from allottees from time to time, shall be deposited in that account to cover the developmental cost and cost of land. After meeting project cost/expenses etc. as per Real Estate Regulatory Authority, 30% amount will be shared between the Developer and Authority in the agreed ratio.

(4) The withdrawal from the Account of the receipts of the allottee will be strictly as per the Real Estate Regulatory Authority Guidelines.

(5) Except the fee relating to Town and Country Planning Department and Real Estate Regulatory Authority, all other fees on statutory compliances shall be loaded to the project.

(6) The selling rate of the unit will be decided mutually by the Authority and Developer. The differential cost of units will also be fixed with mutual consent.

(7) Developer shall transfer land after signing MOU with Authority. In case permission under section 118 of the Himachal Pradesh Tenancy and Land Reforms Act, 1972 is required to be taken by Developer for sale of land to Authority, the same shall be obtained on the basis of the MOU.

(8) The land shall be transferred by the developer in the name of Authority and all expenses related to registration shall be borne by the Authority. As per provisions of section 194-IA of Income Tax Act, 1961, TDS @ 1% of sale value shall be paid by the Authority in respect of sale consideration value and credit of same shall be provided to the Developer.

(9) All types of expenditure on the Project like Development, Civil Construction shall be borne by the developer from its 91% share. If any expenditure on the Project is incurred by the Authority, the same shall be chargeable to the Project and will be recovered out of the revenue share of the Developer *i.e.* related with construction of project. All expenditure of Stamp Duty for Registration, Fees of Town and Country Planning Department and Fees of Real Estate Regulatory Authority shall be borne by Authority from its 9% share.

(10) Authority will collect sale proceeds of the residential/ commercial units from the allottees and part with developer's share as per agreed terms after taking out its share from such collection. However, in case developer fails to carry out any development and civil construction as per agreed standard terms and conditions, then Authority reserves the right to carry out such activities at its own out of receipts of the Project and same will be set off against the share of the developer.

(11) The allotment shall be made under self-financing scheme *i.e.* 100% cost shall be paid by the allottee before getting possession.

(12) If any allottee after allotment fails to pay the instalments as per payment schedule, then penal interest as per rate charged by the Authority on its own scheme will be charged from the allottee and the same will be shared in equal proportion.

(13) The units shall be sold/allotted in phased manner. Therefore units which are to be sold will only be advertised for sale.

(14) The advertisement cost will be initially incurred by Authority and shall be chargeable to the project cost.

## **11. OTHER TAX RELATED IMPLICATION AND CONDITIONS.—**

The other tax related implications and condition shall be as under:—

- (i) The developers shall bear Capital Gain Tax, either short-term or long-term, depending on the period for which the land was held, on transfer of land to Authority, with no recourse or loading on the Project cost.
- (ii) Developer will realize his share (91% or as decided) after payment as per circle rate as income based on the sale of residential units in the housing colony on percentage completion method. This income will be subject to income tax in the year in which it is recognized and entire tax and cost on this account after deduction of development expenditure incurred and proportionate land cost on circle rate shall be borne by the Developer.

**12. TAX DEDUCTED AT SOURCE ON PAYMENTS.**—(i) Authority will deduct Income Tax Tax Deducted at Source under Section 194C @ 2% or as applicable from time to time, from developer's share payments. Tax Credit of the same will however be paid to the developer. This shall be after payment as per circle rate is made on which 1% Tax Deducted at Source would have already been deducted.

(ii) The developer shall adhere to all provisions of Income Tax/ Goods & Services Tax regarding Tax Deducted at Source deduction, deposit and filing of returns in respect of payments to contractors or service providers during the development phase.

(iii) In case of units costing above 50.00 lakhs, allottees shall be liable to deduct 1% Tax Deducted at Source on sale cost/ installment paid to Authority u/s 194-1A of Income Tax Act. The tax credit of same will be taken by Authority and will be considered towards Authority share.

**13. GOODS AND SERVICES TAX REGISTRATION.**—(i) The developers shall obtain Goods & Services Tax registration and discharge their Goods & Services Tax liabilities as per provisions of Goods & Services Tax laws.

(ii) Goods & Services Tax as applicable on sale of units as per law in force will be paid in addition to Basic Sale Price by Customer and the same will be deposited by Authority under the Goods & Services Tax registration.

(iii) All Development/ Construction activities shall be undertaken by the developer out of his revenue share. The developer may take Goods & Services Tax Input claim in respect of procurements made by him from supplier/ sellers. As such all his Goods & Services Tax liabilities shall be met by him out of his revenue share.

(iv) All penalties, interest and legal costs resulting from non-compliance with provisions of Real Estate Regulatory Authority, shall be borne by the party concerned *i.e.* Authority or developers as the case may be.

(v) All penalties, interest, and legal costs resulting from non-compliance with Goods & Services Tax, Tax Deducted at Source or other statutory obligations shall be the sole responsibility of the party concerned *i.e.* Authority or developer as the case may be.

**14. COMPLETION AND ALLOTMENTS.**—(1) Allotment of units after completion will be done by Authority as per its allotment rules read with Real Estate Regulatory Authority Guidelines.

(2) Operation and maintenance of different phases of project when it becomes habitable shall be done by Authority as per the provisions of the Act and rules framed thereunder.

(3) Secondary sales and allotments shall be regulated by Authority as per its rules and regulations and developer will not have any right to this effect.

**15. Legal issues.**—During execution and defect liability period, any dispute between the parties (Authority and Developer) will be forwarded to a two Member Committee comprising of Chief Executive Officer, HIMUDA and an Officer nominated by the developer to resolve the

dispute. If still the dispute remains unresolved the matter shall be referred to arbitration in accordance with Arbitration and Reconciliation Act, 1996.

Sd/-  
DR. SURINDER KUMAR VASHISTH,  
CEO-cum-Secretary,  
HIMUDA, Shimla-2.

### ब अदालत कार्यकारी दण्डाधिकारी, थुरल, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 05/2024

किस्म प्रकरण : जन्म पंजीकरण

तारीख पेशी : 05-09-2025

श्री राकेश कुमार पुत्र श्री तरलोक चन्द, निवासी गांव डोरियां दा लाहड, डाकघर कौना, तहसील थुरल, ग्राम पंचायत धम्मण लाहड, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

विषय.—जन्म व मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म पंजीकरण हेतु प्रार्थना-पत्र।

इश्तहार अखबारी व मुश्री मुनादी।

श्री राकेश कुमार पुत्र श्री तरलोक चन्द, निवासी गांव डोरियां दा लाहड, डाकघर कौना, तहसील थुरल, ग्राम पंचायत धम्मण लाहड, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय ब्यान हल्फी पेश करते हुए आवेदन किया है कि उसका जन्म दिनांक 16-04-1979 को गांव डोरियां दा लाहड, डाकघर कौना, तहसील थुरल, ग्राम पंचायत धम्मण लाहड में हुआ है, परन्तु अज्ञानतावश उसके जन्म का पंजीकरण स्थानीय ग्राम पंचायत अभिलेख में न करवाया गया है। अतः प्रार्थी इस न्यायालय के माध्यम से अपने जन्म का पंजीकरण करने के आदेश ग्राम पंचायत धम्मण लाहड को जारी करवाना चाहता है।

अतः प्रार्थी का आवेदन स्वीकार करते हुए, इस इश्तहार मुश्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति या संस्था को उपरोक्त की जन्म तिथि 16-04-1979 के पंजीकरण बारे कोई उजर एवं एतराज हो तो असालतन या वकालतन तारीख पेशी 05-09-2025 को हाजिर अदालत होकर अपना उजर व एतराज पेश कर सकता है। बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व उपरोक्त श्री राकेश कुमार की जन्म तिथि को पंजीकृत करने के आदेश उप-स्थानीय पंजीकार, जन्म व मृत्यु, ग्राम पंचायत धम्मण दा लाहड को पारित कर दिए जाएंगे।

यह इश्तहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 03-08-2025 को जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
थुरल, जिला कांगड़ा (हि0प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी, थुरल, जिला कांगड़ा (हि0प्र0)**

मुकदमा नं० : 06/2025

तारीख पेशी : 05-09-2025

श्री मिलाप चन्द पुत्र श्री रोशन लाल पुत्र निहाला राम, निवासी अन्द्रोली, डाकघर वच्छवाई, तहसील थुरल, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

विषय.—जन्म व मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म पंजीकरण हेतु प्रार्थना-पत्र।

इशतहार अखबारी व मुशत्री मुनादी।

श्री मिलाप चन्द पुत्र श्री रोशन लाल पुत्र निहाला राम, निवासी गांव अन्द्रोली, डाकघर वच्छवाई, तहसील थुरल, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय ब्यान हल्फी पेश किया व आवेदन किया है कि उसके पिता श्री रोशन लाल पुत्र श्री निहाला राम का देहांत दिनांक 17-03-1986 को गांव अन्द्रोली, डाकघर वच्छवाई, तहसील थुरल, जिला कांगड़ा, हिमाचल प्रदेश में हुआ है, परन्तु अज्ञानतावश उसकी मृत्यु का पंजीकरण ग्राम पंचायत अभिलेख में दर्ज न करवाया गया है। अतः प्रार्थी इस न्यायालय के माध्यम से अपने पिता की मृत्यु का पंजीकरण करने के आदेश ग्राम पंचायत कौना को जारी करवाना चाहता है।

अतः प्रार्थी का आवेदन स्वीकार करते हुए, इस इशतहार मुशत्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति या संस्था को उपरोक्त दिवंगत श्री रोशन लाल पुत्र श्री निहाला राम की मृत्यु तिथि 17-03-1986 के पंजीकरण बारे कोई उजर एवं एतराज हो तो असालतन या वकालतन तारीख पेशी 05-09-2025 को हाजिर अदालत होकर अपना उजर व एतराज पेश कर सकता है। बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व उपरोक्त श्री रोशन लाल पुत्र श्री निहाला राम की मृत्यु का पंजीकरण करने के आदेश उप-स्थानीय पंजीकार, जन्म व मृत्यु, ग्राम पंचायत कौना को पारित कर दिए जाएंगे।

यह इशतहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 03-08-2025 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
थुरल, जिला कांगड़ा (हि0प्र0)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सांगला, जिला किन्नौर (हि0 प्र0)**

1. श्री किशन सिंह पुत्र श्री देवा लाल हाल आबाद ग्राम व डाकघर डामटा, तहसील बड़कोट, जिला उत्तरकाशी, उत्तराखण्ड, 2. श्री दाता राम पुत्र श्री मोहर चन्द हाल आबाद ग्राम गुद्दीमानपुर, डाकघर सरली मानपुर, तहसील कमरऊ, जिला सिरमौर, हि0प्र0, 3. श्री संदीप सिंह पुत्र श्री मेहर चन्द हाल आबाद ग्राम गुद्दीमानपुर, डाकघर सरली मानपुर, तहसील कमरऊ, जिला सिरमौर, हि0प्र0, 4. श्री धर्मपाल पुत्र श्री राम सुख हाल आबाद गांव व डाकघर डामटा, तहसील बड़कोट, जिला उत्तरकाशी, उत्तराखण्ड, 5. श्री चमन लाल पुत्र श्री सुन्दर लाल हाल आबाद ग्राम हमीरपुर, डाकघर कलसी गेट, जिला देहरादून, उत्तराखण्ड, 6. श्री अम्भी राम पुत्र श्री राम सुख सभी स्थाई निवासी ग्राम सापनी, तहसील सांगला, जिला किन्नौर, हि0प्र0 .वादीगण।

## बनाम

आम जनता

. प्रतिवादीगण।

उपरोक्त वादीगण क्रम संख्या 1 ता 6 ने दिनांक 29-11-2024 को हाजिर आकर एक सशपथ-पत्र पेश कर ब्यान किया है कि श्री दिल चन्द पुत्र श्री राम सुख, निवासी ग्राम व डाकघर सापनी, तहसील सांगला, जिला किन्नौर, हि0प्र0 जोकि वर्तमान में ग्राम सरना, तहसील चकराता, जिला देहरादून, उत्तराखण्ड में रहते आ रहे थे का देहान्त दिनांक 09-12-2008 को हो चुका है।

उक्त मृतक दिल चन्द अविवाहित था और इसलिए उसकी कोई जीवित अथवा मृत संतान नहीं थी न ही मृतक ने अपने जीवनकाल में कोई वसीयत तहरीर की थी। उक्त मृतक का कोई भी वारिस न होने व बिना वसीयत मृत्यु की सूरत में वादीगण ने आग्रह किया कि वे उक्त सभी वादीगण दिल चन्द के वारसान हैं तथा वरास्त का इन्तकाल उनके अपने पक्ष में दर्ज किया जाये। उक्त मृतक श्री दिल चन्द की पटवार वृत्त सापनी में स्थित अचल सम्पत्ति का इन्तकाल निम्नानुसार दर्ज है :—

1. उप-महाल सापनी खास में इन्तकाल नम्बर, 364
2. उप-महाल शेनानदेन में इन्तकाल नम्बर, 236
3. उप-महाल पाटयो में इन्तकाल नम्बर 252

अतः इस इश्तहार हजा द्वारा आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि उक्त मृतक श्री दिल चन्द के वरास्त का इन्तकाल वादीगण क्रं सं0 1 ता 6 के नाम दर्ज व तस्दीक करने बारे कोई भी आपत्ति हो तो दिनांक 30-08-2025 से पहले असालतन/वकालतन तहसील कार्यालय सांगला, जिला किन्नौर, हि0प्र0 में हाजिर आकर अपनी आपत्ति पेश करें। गैरहाजिरी की सूरत में यह समझा जायेगा कि किसी को उपरोक्त बारे कोई आपत्ति न है तथा दिल चन्द मृतक की वरास्त का इन्तकाल उपरोक्त वादीगण क्रं0 सं0 1 ता 6 के नाम तस्दीक कर दिया जाएगा।

आज दिनांक 01-08-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सांगला, जिला किन्नौर (हि0 प्र0)

1. श्री किशन सिंह पुत्र श्री देवा लाल हाल आबाद ग्राम व डाकघर डामटा, तहसील बड़कोट, जिला उत्तरकाशी, उत्तराखण्ड, 2. श्री दाता राम पुत्र श्री मोहर चन्द हाल आबाद ग्राम गुद्दीमानपुर, डाकघर सरली मानपुर, तहसील कमरऊ, जिला सिरमौर, हि0प्र0, 3. श्री संदीप सिंह पुत्र श्री मेहर चन्द हाल आबाद ग्राम गुद्दीमानपुर, डाकघर सरली मानपुर, तहसील कमरऊ, जिला सिरमौर, हि0प्र0, 4. श्री धर्मपाल पुत्र श्री राम सुख हाल आबाद गांव व डाकघर डामटा, तहसील बड़कोट, जिला उत्तरकाशी, उत्तराखण्ड, 5. श्री चमन लाल पुत्र श्री सुन्दर लाल हाल आबाद ग्राम हमीरपुर, डाकघर कलसी गेट, जिला देहरादून, उत्तराखण्ड, 6. श्री अम्मी राम पुत्र श्री राम सुख सभी स्थाई निवासी ग्राम सापनी, तहसील सांगला, जिला किन्नौर, हि0प्र0 . वादीगण।

बनाम

उपरोक्त वादीगण क्रम संख्या 1 ता 6 ने दिनांक 29-11-2024 को हाजिर आकर एक सशपथ-पत्र पेश कर ब्यान किया है कि श्री लच्छी लाल पुत्र श्री राम सुख, निवासी ग्राम व डाकघर सापनी, तहसील सांगला, जिला किन्नौर, हि0प्र0 जोकि वर्तमान में ग्राम हटीपुर, तहसील कालसी, जिला देहरादून, उत्तराखण्ड में रहते आ रहे थे का देहान्त दिनांक 06-11-2021 को हो चुका है। उक्त मृतक का नाम राजस्व अभिलेख में लच्छी राम पुत्र राम सुख दर्ज है जबकि मृत्यु प्रमाण-पत्र में लच्छी लाल पुत्र श्री राम सुख है तथा यह दोनों नाम एक ही व्यक्ति के हैं।

उक्त मृतक लच्छी राम अविवाहित था और इसलिए उसकी कोई जीवित अथवा मृत संतान नहीं थी न ही मृतक ने अपने जीवनकाल में कोई वसीयत तहरीर की थी। उक्त मृतक का कोई भी वारिस न होने व बिना वसीयत मृत्यु की सूरत में वादीगण ने आग्रह किया कि वे उक्त सभी वादीगण लच्छी राम के वारसान हैं तथा वरास्त का इन्तकाल उनके अपने पक्ष में दर्ज किया जाये। उक्त मृतक श्री लच्छी लाल/लच्छी राम की पटवार वृत्त सापनी में स्थित अचल सम्पत्ति का इन्तकाल निम्नानुसार दर्ज है :—

1. उप-महाल सापनी खास में इन्तकाल नम्बर, 356
2. उप-महाल शेनानदेन में इन्तकाल नम्बर, 233
3. उप-महाल पाटयो में इन्तकाल नम्बर 246

अतः इस इश्तहार हजा द्वारा आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि उक्त मृतक श्री लच्छी राम का नाम मृत्यु प्रमाण-पत्र में लच्छी लाल दर्ज होने बारे अथवा उक्त मृतक की वरास्त का इन्तकाल वादीगण क्रं सं0 1 ता 6 के नाम दर्ज व तस्दीक करने बारे कोई भी आपत्ति हो तो दिनांक 30-08-2025 से पहले असालतन/वकालतन तहसील कार्यालय सांगला, जिला किन्नौर, हि0प्र0 में हाजिर आकर अपनी आपत्ति पेश करें। गैरहाजिरी की सूरत में यह समझा जायेगा कि किसी को उपरोक्त बारे कोई आपत्ति न है तथा लच्छी राम मृतक की वरास्त का इन्तकाल उपरोक्त वादीगण क्रं0 सं0 1 ता 6 के नाम तस्दीक कर दिया जाएगा।

आज दिनांक 01-08-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

#### ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सांगला, जिला किन्नौर (हि0 प्र0)

1. श्री किशन सिंह पुत्र श्री देवा लाल हाल आबाद ग्राम व डाकघर डामटा, तहसील बड़कोट, जिला उत्तरकाशी, उत्तराखण्ड, 2. श्री दाता राम पुत्र श्री मोहर चन्द हाल आबाद ग्राम गुद्दीमानपुर, डाकघर सरली मानपुर, तहसील कमरऊ, जिला सिरमौर, हि0प्र0, 3. श्री संदीप सिंह पुत्र श्री मेहर चन्द हाल आबाद ग्राम गुद्दीमानपुर, डाकघर सरली मानपुर, तहसील कमरऊ, जिला सिरमौर, हि0प्र0, 4. श्री धर्मपाल पुत्र श्री राम सुख हालगांव व डाकघर डामटा, तहसील बड़कोट, जिला उत्तरकाशी, उत्तराखण्ड, 5. श्री चमन लाल पुत्र श्री सुन्दर लाल हाल आबाद ग्राम हमीरपुर, डाकघर कलसी गेट, जिला देहरादून, उत्तराखण्ड, 6. श्री अम्मी राम पुत्र श्री राम सुख सभी स्थाई निवासी ग्राम सापनी, तहसील सांगला, जिला किन्नौर, हि0प्र0 . वादीगण।

बनाम

उपरोक्त वादीगण क्रम संख्या 1 ता 6 ने दिनांक 29-11-2024 को हाजिर आकर एक सशपथ-पत्र पेश कर ब्यान किया है कि श्री छस लाल पुत्र श्री राम सुख, निवासी ग्राम व डाकघर सापनी, तहसील सांगला, जिला किन्नौर, हि0प्र0 जोकि वर्तमान में ग्राम डामटा, तहसील बड़कोट, जिला उत्तकाशी, उत्तराखण्ड में रहते आ रहे थे का देहान्त दिनांक 23-11-2018 को हो चुका है। उक्त मृतक का नाम राजस्व अभिलेख में छयस लाल पुत्र श्री राम सुख दर्ज है जबकि मृत्यु प्रमाण-पत्र में छस लाल पुत्र श्री राम सुख है तथा यह दोनों नाम एक ही व्यक्ति के हैं।

उक्त मृतक छयस राम अविवाहित था और इसलिए उसकी कोई जीवित अथवा मृत संतान नहीं थी न ही मृतक ने अपने जीवनकाल में कोई वसीयत तहरीर की थी। उक्त मृतक का कोई भी वारिस न होने व बिना वसीयत मृत्यु की सूरत में वादीगण ने आग्रह किया कि वे उक्त सभी वादीगण छयस लाल के वारसान हैं तथा वरास्त का इन्तकाल उनके अपने पक्ष में दर्ज किया जाये। उक्त मृतक श्री छस लाल/छयस लाल की पटवार वृत्त सापनी में स्थित अचल सम्पत्ति का इन्तकाल निम्नानुसार दर्ज है :—

1. उप-महाल सापनी खास में इन्तकाल नम्बर, 357
2. उप-महाल शेनानदेन में इन्तकाल नम्बर, 234
3. उप-महाल पाटयो में इन्तकाल नम्बर 247

अतः इस इश्तहार हजा द्वारा आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि उक्त मृतक श्री छयस लाल का नाम मृत्यु प्रमाण-पत्र में छस लाल दर्ज होने बारे अथवा उक्त मृतक की वरास्त का इन्तकाल वादीगण क्रं सं0 1 ता 6 के नाम दर्ज व तस्दीक करने बारे कोई भी आपत्ति हो तो दिनांक 30-08-2025 से पहले असालतन/वकालतन तहसील कार्यालय सांगला, जिला किन्नौर, हि0प्र0 में हाजिर आकर अपनी आपत्ति पेश करें। गैरहाजिरी की सूरत में यह समझा जायेगा कि किसी को उपरोक्त बारे कोई आपत्ति न है तथा छयस लाल मृतक का वरास्त की इन्तकाल उपरोक्त वादीगण क्रं0 सं0 1 ता 6 के नाम तस्दीक कर दिया जाएगा।

आज दिनांक 01-08-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

**Before the Court of Sub-Divisional Magistrate-cum-Additional Registrar of Marriages,  
Nichar at Bhabanagar, District Kinnaur (H.P.)**

In the matter of :

1. Sh. Surjeet Singh s/o Sh. Shishi Ram, r/o Village Thach, P.O. Nigulsari, Tehsil Nichar, District Kinnaur (H.P.).

2. Smt. Goyla Devi d/o Sh. Pushp Ram, r/o Village Ghathoo, Post Office Urtu, Tehsil Nirmand, District Kullu (H.P.)

. Applicants.

*Versus*

## General Public

*Subject.*—Proclamation of marriage as per provision under section 8 (3) and 11 of the Registration of Marriage Act, 1996.

Sh. Surjeet Singh s/o Sh. Shishi Ram, r/o Village Thach, P.O. Nigulsari, Tehsil Nichar, District Kinnaur (H.P.) and Smt. Goyla Devi d/o Sh. Pushp Ram, r/o Village Ghathoo, Post Office Urtu, Tehsil Nirmand, District Kullu (H.P.) have filed an application under section 8(3) and 11 of the Registration of Marriage Act, 1996 alongwith affidavit and supporting documents such as copy of family register of Goyala Devi and copies of Aadhar Cards to this court wherein they have stated that they have solemnized their marriage in the year 2019 on 2nd August but could not register their marriage till date and intend to register their marriage.

Therefore, the general public are hereby informed through this notice that if any person has any objection regarding registration of this marriage, he/she may raise his/her objection personally or may file in writing before this court on or before dated 08-09-2025. In case no objection(s) are received by 08-09-2025 it will be presumed that there is no objection to the registration of above marriage and the same will be registered accordingly.

Issued today my hand and seal of the court on this 7th August, 2025.

Seal.

Sd/-

(NARAYAN SINGH CHAUHAN, HAS),  
*Sub-Divisional Magistrate-cum-Additional Registrar of Marriage,*  
*Nichar at Bhabanagar, District Kinnaur, H.P.*

**ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि0प्र0)**

श्रीमती शान्ता देवी पुत्री श्री आत्मा राम, निवासी गांव दुंगरी, डाकघर ओल्ड मनाली, तहसील मनाली, जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रकाशन इश्तहार बाबत जन्म तिथि दर्ज करने बारे।

नोटिस बनाम आम जनता।

श्रीमती शान्ता देवी पुत्री श्री आत्मा राम, निवासी गांव दुंगरी, डाकघर ओल्ड मनाली, तहसील मनाली, जिला कुल्लू (हि0प्र0) ने इस न्यायालय में आवेदन-पत्र मय शपथ-पत्र गुजारा है कि आवेदिका का जन्म दिनांक 03-05-1979 को हुआ है। परन्तु ग्राम पंचायत ओल्ड मनाली के जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं है। जिसे अब वह दर्ज करवाना चाहते हैं। इस बाबत क्षेत्रीय अभीकरणों से छानबीन करवाई गई तथा पाया गया कि श्रीमती शान्ता देवी पुत्री श्री आत्मा राम की जन्म तिथि 03-05-1979 दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को श्रीमती शान्ता देवी पुत्री श्री आत्मा राम की जन्म तिथि दर्ज करवाने बारे आपत्ति हो तो वह दिनांक 20-09-2025 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर/एतराज मान्य नहीं होगा तथा नियमानुसार ग्राम पंचायत ओल्ड मनाली के जन्म तथा मृत्यु पंजीकरण अभिलेख में जन्म तिथि दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 11-08-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

**Before the District Registrar (Marriages)-cum-Additional Deputy Commissioner Kullu,  
District Kullu (H.P.)**

1. Sh. Davinder Kumar s/o Sh. Ved Ram, r/o Village Barogi, P.O. Chhenour, Tehsil Bhunter, District Kullu, H.P.

2. Smt. Priya Thakur d/o Sh. Neel Chand, P.O. Chhenour, Tehsil Bhunter, District Kullu (H.P.)

*Versus*

General Public

*Subject.—Regarding Registration of Marriage u/s 8(3) of the H.P. Registration of Marriage Act, 1996.*

Sh. Davinder Kumar s/o Sh. Ved Ram, r/o Village Barogi, P.O. Chhenour, Tehsil Bhunter, District Kullu, H.P. & Smt. Priya Thakur d/o Sh. Neel Chand, P.O. Chhenour, Tehsil Bhunter, District Kullu (H.P.) have filed an application alongwith the affidavits in the office of undersigned stating therein that they have solemnised their marriage on 10-11-2024, but marriage has not been found entered in the records of Registrar of Marriage, Gram Panchayat Chhernour in Tehsil Bhunter, District Kullu, H.P.

Therefore, objections are hereby invited from the general public through this notice, that if anyone has any objection regarding the registration of this marriage, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued my hand and seal of the court today on 31st July, 2025.

Seal.

Sd/-  
(ASHWANI KUMAR),  
District Registrar (Marriages)-cum-ADC  
Kullu, District Kullu (H.P.).

**ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि0प्र0)**

श्री वेद प्रकाश पुत्र मेहर चन्द, निवासी गांव व डाकघर जगतसुख, तहसील मनाली, जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रकाशन इश्तहार बाबत जन्म तिथि दर्ज करने बारे।

नोटिस बनाम आम जनता।

श्री वेद प्रकाश पुत्र मेहर चन्द, निवासी गांव व डाकघर जगतसुख, तहसील मनाली, जिला कुल्लू (हि0प्र0) ने इस न्यायालय में आवेदन—पत्र मय शपथ—पत्र गुजारा है कि उसका जन्म दिनांक 26—10—1974 को हुआ है। परन्तु ग्राम पंचायत जगतसुख के जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं है। जिसे अब वह दर्ज करवाना चाहते हैं। इस बाबत क्षेत्रीय अभीकरणों से छानबीन करवाई गई तथा पाया गया कि श्री वेद प्रकाश पुत्र मेहर चन्द की जन्म तिथि 26—10—1974 है तथा जन्म तिथि दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को श्री वेद प्रकाश पुत्र मेहर चन्द की जन्म तिथि दर्ज करवाने बारे आपत्ति हो तो वह दिनांक 09—09—2025 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर/एतराज मान्य नहीं होगा तथा नियमानुसार ग्राम पंचायत जगतसुख के जन्म तथा मृत्यु पंजीकरण अभिलेख में जन्म तिथि दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 06—08—2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

-----

**ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि0प्र0)**

श्रीमती तुलसी विश्वाकर्मा पत्नी श्री करन विश्वाकर्मा, मूल निवासी नेपाल हाल निवासी गांव व डाकघर जगतसुख, तहसील मनाली, जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रकाशन इश्तहार बाबत जन्म तिथि दर्ज करने बारे।

श्रीमती तुलसी विश्वाकर्मा पत्नी श्री करन विश्वाकर्मा, मूल निवासी नेपाल हाल निवासी गांव व डाकघर जगतसुख, तहसील मनाली, जिला कुल्लू (हि0प्र0) ने इस न्यायालय में आवेदन—पत्र मय शपथ—पत्र गुजारा है कि उनके पुत्र शुभम विश्वाकर्मा का जन्म दिनांक 28—04—2024 को हुआ है। परन्तु ग्राम पंचायत जगतसुख के

जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं है। जिसे अब वह दर्ज करवाना चाहते हैं। इस बाबत क्षेत्रीय अभीकरणों से छानबीन करवाई गई तथा पाया गया कि शुभम विश्वाकर्मा पुत्र श्री करन विश्वाकर्मा की जन्म तिथि 28-04-2024 है तथा जन्म तिथि दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को शुभम विश्वाकर्मा पुत्र श्री करन विश्वाकर्मा की जन्म तिथि दर्ज करवाने बारे आपत्ति हो तो वह दिनांक 09-09-2025 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर/ एतराज मान्य नहीं होगा तथा नियमानुसार ग्राम पंचायत जगतसुख के जन्म तथा मृत्यु पंजीकरण अभिलेख में जन्म तिथि दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 06-08-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

-----  
**In the Court of Special Marriage Officer-cum-Sub-Divisional Magistrate,  
Manali, District Kullu (H.P.)**

1. Shri Simrik Tamang s/o Sh. Sant Kumar Tamang, r/o Village Aleo, P.O. Vashisht, Tehsil Manali, District Kullu, H.P.

2. Ms. Shreya Keren d/o Sh. Rajan Nalwa, r/o Village Jadag (Aleo), P.O. Manali, Tehsil Manali, District Kullu, H.P.

*Versus*

General Public

*Subject.—Notice under Special Marriage Act.*

Shri Simrik Tamang s/o Sh. Sant Kumar Tamang, r/o Village Aleo, P.O. Vashisht, Tehsil Manali, District Kullu, H.P. and Ms. Shreya Keren d/o Sh. Rajan Nalwa, r/o Village Jadag (Aleo) P.O. Manali, Tehsil Manali, District Kullu, H.P. have filed an application alongwith the affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 23-07-2025 and requested to registered the same under Special Marriage Act, before taking further action in the said application, objection from the general public are invited for the registration of this marriage through this notice, that if anyone has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 30th July, 2025.

Seal.

Sd/-  
(RAMAN KUMAR SHARMA),  
Marriage Officer-cum-SDM,  
Manali, District Kullu (H.P.).

समक्ष श्री संजीव गुप्ता व अखित्यार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण,  
जिला शिमला (हि0प्र0)

मुकदमा संख्या : 111 / 2024

তারিখ মরজুআ : 11-11-2024

तारीख पेशी : 29-08-2025

श्री नन्द लाल पुत्र संत राम, निवासी दिव्या निवास नियर मजीठा हाउस, छोटा शिमला, हिमाचल प्रदेश  
प्रार्थी।

बनाम

- [illegible]

तहसील शिमला ग्रामीण, जिला शिमला, हि0प्र0, 41. श्री संजय कुमार पुत्र भीम दत्त, निवासी गांव चडोली, तहसील शिमला ग्रामीण, जिला शिमला, हि0प्र0, 42. श्री हीरा नन्द पुत्र भीम दत्त, निवासी गांव चडोली, तहसील शिमला ग्रामीण, जिला शिमला, हि0प्र0, 43. श्री सुरेश कुमार पुत्र बाल कृष्ण, निवासी गांव चडोली, तहसील शिमला ग्रामीण, जिला शिमला, हि0प्र0, 44. श्री विनोद कुमार पुत्र बाल कृष्ण, निवासी गांव चडोली, तहसील शिमला ग्रामीण, जिला शिमला, हि0प्र0, 45. श्री मनोज कुमार पु. बाल कृष्ण, निवासी गांव चडोली, तहसील शिमला ग्रामीण, जिला शिमला, हि0प्र0 प्रतिवादीगण।

प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना-पत्र बाबत भूमि मन्दरजा खाता/खतौनी नं0 51/60 ता 66, कित्ता 8, रकबा तादादी 00-96-06 है0, मौहाल/मौजा चडोली, तहसील शिमला ग्रामीण, जिला शिमला, हि0प्र0।

प्रार्थना-पत्र श्री नन्द लाल पुत्र संत राम, निवासी दिव्या निवास नियर मजीठा हाउस, छोटा शिमला, हिमाचल प्रदेश ने न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम खतौनी नं0 51/60 ता 66, कित्ता 8, रकबा तादादी 00-96-06 है0, मौहाल/मौजा चडोली, तहसील शिमला ग्रामीण, जिला शिमला बारे प्रस्तुत किया है। जिसमें प्रतिवादी नं0 5, 6, 13, 17, 18, 19, 20, 22, 23, 24, 25, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40 की तामील साधारण तरीके से व प्रतिवादी नं0 11, 12, 28 के जायज वारसानों बारे जानकारी उपलब्ध न होने के कारण तामील साधारण तरीके से संभव न हो पा रही है।

अतः इश्तहार द्वारा उक्त प्रतिवादी नं0 5, 6, 13, 17, 18, 19, 20, 22, 23, 24, 25, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40 की तामील साधारण तरीके से व प्रतिवादी नं0 11, 12, 28 के जायज वारसानों को बजरिया इश्तहार सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 29-08-2025 को अपराह्न 2.00 बजे तक कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करें अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 21-07-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

ब अदालत श्री विष्णु नेगी, सहायक समाहर्ता द्वितीय श्रेणी (नायब तहसीलदार), कोटगढ़, उप-तहसील कोटगढ़, जिला शिमला (हि0 प्र0)

वाद संख्या : 13-C/2025

तारीख दायर : 31-07-2025

किस्म वाद : नाम दुरुस्ती

श्री देव राज पुत्र स्व0 श्री सुनग राम, निवासी ग्राम बगाहरी, डाकघर भुट्टी, उप-तहसील कोटगढ़, जिला शिमला, हि0प्र0।

बनाम

आम जनता

विषय.—हिमाचल प्रदेश भू-राजस्व अधिनियम, 1954 की धारा 37 के तहत अराजी खाता नम्बर 67, स्थित मोहाल भुट्टी, पटवार वृत्त भुट्टी, उप-तहसील कोटगढ़, जिला शिमला, हि0प्र0 के राजस्व अभिलेख में अपने स्व0 पिता के नाम की दुरुस्ती बारे।

श्री देव राज पुत्र स्व0 श्री सुनग राम, निवासी ग्राम बगाहरी, डाकघर भुट्टी, उप-तहसील कोटगढ़, जिला शिमला, हि0प्र0 ने इस राजस्व कार्यालय/न्यायालय में एक प्रार्थना-पत्र प्रस्तुत करके आग्रह किया है कि उसके स्व0 पिता श्री सुनग राम का नाम अराजी खाता नम्बर 67, राजस्व मोहाल भुट्टी, पटवार वृत्त भुट्टी, उप-तहसील कोटगढ़ में मुताबिक जमाबन्दी वर्ष 2022-2023 के श्री संगत राम दर्ज है जबकि आवेदक के पिता का असल व वास्तविक नाम श्री सुनग राम है। जिसकी पुष्टि के लिये आवेदक ने प्रार्थना-पत्र के साथ अपने आधार कार्ड, पेन कार्ड, बैंक पास बुक, परिवार नकल व अपने स्व0 पिता की मृत्यु प्रमाण-पत्र की स्वयं सत्यापित छायाप्रतियां व शपथ-पत्र प्रस्तुत कर रखे हैं।

अतः इस इशतहार द्वारा हर आम/खास को सूचित किया जाता है कि यदि किसी को प्रार्थी के उक्त स्व0 पिता के नाम की दुरुस्ती राजस्व अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह दिनांक 08-09-2025 तक असालतन या वकालतन अपना एतराज पेश कर सकता है, बाद गुजरने मियाद कोई उजर/एतराज काबिले समायत न होगा।

आज दिनांक 07-08-2025 को मेरे हस्ताक्षर अदालत की मोहर सहित जारी हुए।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
उप-तहसील कोटगढ़, जिला शिमला (हि0 प्र0)।

#### ब अदालत उप-मण्डल दण्डाधिकारी शिलाई, जिला सिरमौर (हि0 प्र0)

श्री नेतर सिंह पुत्र श्री रतन सिंह, निवासी ग्राम चोईला, डाकघर बाली कोटी, तहसील शिलाई, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

विषय.—दरखास्त आधार कार्ड में नाम व जन्म तिथि दुरुस्तीकरण बारे।

आम जनता को इस नोटिस के माध्यम से सूचित किया जाता है कि श्री नेतर सिंह पुत्र श्री रतन सिंह, निवासी ग्राम चोईला, डाकघर बाली कोटी, तहसील शिलाई, जिला सिरमौर (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र दायर किया है कि उसका नाम व जन्म तिथि आधार कार्ड में नेत्र सिंह (Netra Singh) व जन्म तिथि 01-01-1981 दर्ज है जोकि गलत है। जबकि प्रार्थी का सही नाम नेतर सिंह (Netter Singh) व जन्म तिथि 13-08-1979 है जिसे वह दर्ज करवाना चाहता है। जिसकी पुष्टि हेतु प्रार्थना-पत्र के साथ जन्म प्रमाण-पत्र, आधार कार्ड व शपथ-पत्र की छायाप्रति संलग्न की है।

अतः सर्वसाधारण जनता को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी आम या खास को आधार कार्ड में नाम नेत्र सिंह (Netra Singh) के स्थान पर नेतर सिंह (Netter Singh) व जन्म तिथि 01-01-1981 के स्थान पर 13-08-1979 दुरुस्त करने में कोई आपत्ति हो तो वह असालतन या वकालतन

अपनी आपत्ति इस अदालत में दिनांक 03-09-2025 सायं 5.00 बजे तक दर्ज करवा सकते हैं। निर्धारित अवधि में आपत्ति न आने की सूरत में प्रार्थी का नाम नेतर सिंह (Netter Singh) व प्रार्थी की जन्म तिथि 13-08-1979 आधार कार्ड में दुरुस्त करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 02-08-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—  
(जस पाल, हि0प्र0से0),  
उप-मण्डल दण्डाधिकारी,  
शिलाई, जिला सिरमौर (हि0प्र0)।

समक्ष श्री सुरेश कुमार, सहायक समाहर्ता द्वितीय श्रेणी, ददाहू,  
जिला सिरमौर, हिमाचल प्रदेश

मिसल नं० : 2 / 13(b) of 2022

तारीख मजरुआ : 27-01-2022

तारीख पेशी : 05-09-2025

प्रार्थी श्री दयानंद पुत्र श्री शिवराम, निवासी गांव डुंगी कंडयोण, तहसील ददाहू, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

दरखास्त बरुये नाम दुरुस्ती मौजा डुंगी कंडयोण, तहसील ददाहू।

प्रार्थी/वादी श्री दयानंद पुत्र श्री शिवराम, निवासी गांव डुंगी कंडयोण, तहसील ददाहू ने अदालत हजा में एक दरखास्त गुजार कर दावा किया है कि उसके पिता का वास्तविक नाम शिव राम है जोकि उसके अन्य समस्त रिकॉर्ड में दर्ज है। लेकिन मौजा डुंगी कंडयोग, पटवार वृत्त ददाहू में दौरान इंतकाल उसके पिता का नाम सूरतु दर्ज हो गया है जोकि गलत है। दावा किया गया है कि प्रार्थी दयानंद के पिता का सही नाम शिव राम है जिसकी पुष्टि हेतु प्रार्थी ने स्कूल प्रमाण-पत्र, आधार कार्ड, नकल परिवार रजिस्टर व हल्फनामा रिकॉर्ड में दर्ज किया है जिसे नियमानुसार राजस्व विभाग मौजा डुंगी कंडयोण, पटवार वृत्त ददाहू में दुरुस्त किया जाना उचित व आवश्यक है।

सेहत नाम के मौजूदा मामले में प्रार्थी के उपरोक्त दावों के संदर्भ में प्रार्थी के सभी सगे-सम्बन्धियों एवं आम जनता को इस इशतहार के माध्यम से सूचित किया जाता है कि उक्त दुरुस्ती मामले में किसी भी प्रकार की आपत्ति व एतराज दर्ज करने बारे दिनांक 05-09-2025 को सहायक समाहर्ता ददाहू के समक्ष अदालतन या वकालतन पेश हों। अन्यथा मामले में एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 12-08-2025 को मेरे हस्ताक्षर एवं मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—  
(सुरेश कुमार)  
सहायक समाहर्ता द्वितीय श्रेणी,  
ददाहू, जिला सिरमौर (हि0प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी (नायबतहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)**

श्री प्रेम चन्द पुत्र श्री कांशी राम, निवासी गांव भोगपुर सिम्बलवाला, डाकघर एवं ग्राम पंचायत पालियों, नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

अदालती इशतहार/नोटिस

प्रार्थी श्री प्रेम चन्द पुत्र श्री कांशी राम, निवासी गांव भोगपुर सिम्बलवाला, डाकघर एवं ग्राम पंचायत पालियों, नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-3209, दिनांक 16-07-2025 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण-पत्र, रजिस्टर जन्म प्रमाण-पत्र, ग्राम पंचायत बर्मा पापड़ी एवं पालियों, अनुपलब्धता प्रमाण-पत्र, रजिस्ट्रार जन्म प्रमाण-पत्र सी0एम0ओ0 नाहन प्रति परिवार रजिस्टर एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थी ने आवेदन किया है कि उसका जन्म तिथि 01-07-1968 को हुआ है, जिसे वह और उसका परिवार अज्ञानतावश अपनी ग्राम पंचायत पालियों में दर्ज न करवा सके हैं। अब वह अपनी जन्म तिथि ग्राम पंचायत पालियों, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 08-09-2025 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्री प्रेम चन्द पुत्र श्री कांशी राम की जन्म तिथि 01-07-1968 ग्राम पंचायत पालियों में दर्ज करने के आदेश जारी कर दिये जावेंगे

आज दिनांक 07-08-2025 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,  
नाहन, जिला सिरमौर (हि0प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी (नायबतहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)**

श्रीमती गुलिस्ता पुत्री श्री मोहम्मद ईकराम, निवासी मकान नम्बर 3710/12, मोहल्ला चीड़ावाली, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

अदालती इशतहार/नोटिस

प्रार्थिया श्रीमती गुलिस्ता पुत्री श्री मोहम्मद ईकराम, निवासी मकान नम्बर 3710/12, मोहल्ला चीड़ावाली, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला सिरमौर

स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-4851, दिनांक 16-07-2025 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण-पत्र, रजिस्ट्रार जन्म एवं मृत्यु नगर परिषद् नाहन, विद्यालय त्याग पत्र सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थी ने आवेदन किया है कि उसका जन्म तिथि 30-01-1994 को हुआ है, जिसे वह और उसका परिवार अज्ञानतावश अपनी नगर पालिका परिषद् नाहन, तहसील नाहन में दर्ज न करवा सके हैं। अब वह अपनी जन्म तिथि नगर परिषद् नाहन, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 08-09-2025 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती गुलिस्ता पुत्री श्री मोहम्मद ईकराम की जन्म तिथि 30-01-1994 नगर पालिका परिषद् नाहन, तहसील नाहन में दर्ज करने के आदेश जारी कर दिये जावेंगे

आज दिनांक 07-08-2025 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,  
नाहन, जिला सिरमौर (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer, Kasauli,  
District Solan, H.P.**

1. Sh. Vasu Jain aged 39 years D.O.B. 11-07-1986, s/o Shri Vinod Jain, r/o Village Siharari Musalmana, P.O. Dharampur, Tehsil Kasauli, Distt. Solan (H.P.)

2. Ms. Aditi aged 37 years D.O.B. 14-12-1987, d/o Sh. Subhash Chand Gupta, r/o H. No. 204, Sector-4, Mansa Devi Complex, Mani Majara, Chandigarh.

*Versus*

General Public

*Notice u/s 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Vasu Jain aged 39 years D.O.B. 11-07-1986, s/o Shri Vinod Jain, r/o Village Siharari Musalmana, P.O. Dharampur, Tehsil Kasauli, Distt. Solan (H.P.) (Bride groom) and Ms. Aditi aged 37 years D.O.B. 14-12-1987, d/o Sh. Subhash Chand Gupta, r/o H. No. 204, Sector-4, Mansa Devi Complex, Mani Majara, Chandigarh for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 07-07-2025 that their marriage was solemnized on 15-04-2019 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred this court on or before 04-09-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 04-08-2025 under my hand and seal of the court.

Seal.

Sd/-  
(MAHENDER PARTAP SINGH, HAS),  
*Marriage Officer-cum-Sub-Divisional Magistrate,*  
*Kasauli, District Solan (H. P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer, Kasauli,  
District Solan, H.P.**

1. Sh. Parteek Thakur aged 34 years D.O.B. 11-03-1991, s/o Shri Hoshiar Singh, r/o near Railway Water Tank, Village Tipra, P.O. Taksal, Tehsil Kasauli, Distt. Solan (H.P.)
2. Ms. Ruchika Sharma aged 32 years D.O.B. 08-12-1992, r/o H.No. 344, Green Valley Ghati Wala Kalka, P.O. Pinjore, District Panchkula, HR.

*Versus*

General Public

*Notice u/s 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Parteek Thakur aged 34 years D.O.B. 11-03-1991, s/o Shri Hoshiar Singh, r/o near Railway Water Tank, Village Tipra, P.O. Taksal, Tehsil Kasauli, Distt. Solan (H.P.) (Bride groom) and Ms. Ruchika Sharma aged 32 years D.O.B. 08-12-1992, r/o H.No. 344, Green Valley Ghati Wala Kalka, P.O. Pinjore, District Panchkula, HR for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 01-07-2025 that their marriage was solemnized on 23-11-2024 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 12-09-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 13-08-2025 under my hand and seal of the court.

Seal.

Sd/-  
(MAHENDER PARTAP SINGH, HAS),  
*Marriage Officer-cum-Sub-Divisional Magistrate,*  
*Kasauli, District Solan (H. P.).*

---

**CHANGE OF NAME**

I, Shanu d/o Sh. Khem Singh, r/o Village Piradi, P.O. Mohal, Tehsil & Distt. Kullu (H.P.) declare that I have changed my name from Shivani Thakur to Shanu for all purposes in future. Please note.

SHANU  
*d/o Sh. Khem Singh,  
r/o Village Piradi, P.O. Mohal,  
Tehsil & Distt. Kullu (H.P.).*

---

**CORRECTION OF NAME**

I, Bimla Devi w/o Sh. Jodh Singh, Village Malaun Khas, P.O. Kohu, Tehsil Ram Shehar, District Solan (H.P.) declare that in my Aadhar Card No. 2382 8564 1265 my name is wrongly entered as Vimla Devi. My correct name is Bimla Devi. All concerned note.

BIMLA DEVI  
*w/o Sh. Jodh Singh,  
Village Malaun Khas, P.O. Kohu,  
Tehsil Ram Shehar, District Solan (H.P.).*

---

**CORRECTION OF NAME**

I, Nirmala Kumari w/o Sh. Madan Singh, r/o V.P.O. Lahar, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that in Aadhar Card bearing No. 3089 4962 0300 my name is wrongly entered as Nirmla Devi which should be corrected as Nirmala Kumari. Please correct this.

NIRMALA KUMARI  
*w/o Sh. Madan Singh,  
r/o V.P.O. Lahar,  
Tehsil Nadaun, Distt. Hamirpur (H.P.).*

---

**CORRECTION OF NAME**

I, Yash Paul Singh s/o Shri Dev Prakash, r/o Village Chaloga Byas, P.O. Kathli Bharan, Tehsil Rajgarh, District Sirmaur (H.P.) hereby declare that in my son Jatin Sharma's School Records, Birth Certificate and Aadhar Card my name has been wrongly entered as Yash Pal, which should be correctly recorded as Yash Paul Singh.

YASH PAUL SINGH  
*s/o Shri Dev Prakash,  
r/o Village Chaloga Byas, P.O. Kathli Bharan,  
Tehsil Rajgarh, District Sirmaur (H.P.).*

